

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4441
ANSWERED ON:22.12.2005
ALLOTMENT OF PETROL PUMPS
Pathak Shri Brajesh

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government is aware of the large scale irregularities in allotment of petrol pumps as reported in `Dainik Jagran` dated August 17, 2005;
- (b) if so, whether the Government has conducted any inquiry in this regard; and
- (c) if so, the outcome thereof and the action taken thereon?

Answer

MINISTER OF PETROLEUM & NATURAL GAS AND PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR)

(a) to (c): The news-item in question refers to alleged allotments of dealerships made to some politicians and their relatives, etc. The guidelines of the public sector oil marketing companies (OMCs) for selection of dealers/distributors of petroleum products, which are objective and transparent in nature, provide for a detailed procedure to be followed by OMCs in making selection of dealers/distributors. As per these guidelines, there is no bar on allotment of dealerships/distributorships to politicians or to their relatives, provided they are selected in keeping with the provisions of these guidelines.

However, in case a complaint is received against any such selection, and it is established after inquiry that the selection has been in violation of the said guidelines, remedial action is taken by the OMCs as per their grievance redressal mechanism. Further, as and when any complaint/representation is received by the Government against selection of dealers/distributors, the same is looked into and appropriate remedial action taken after enquiry through the mechanism available in the OMCs.